WRITTEN ANSWERS TO STARRED QUESTIONS

Modalities adopted by private companies in escaping CSR

- *26. DR. R. LAKSHMANAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether private companies are adopting clandestine modalities to escape Corporate Social Responsibility (CSR);
 - (b) if so, the details thereof;
- (c) whether Government has identified such operations/modalities adopted by companies and whether any action has been taken against them; and
 - (d) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, *i.e.*, 01.04.2014. Companies are thus generally at a preliminary stage of undertaking CSR activities like setting up of CSR Committees and formulation of their respective CSR Policies by such Committees and their approval by the Board. Further, so far no such incident has come to the notice of the Government.

Veterans Commission

*27. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state the timeline and terms of reference of the Veterans Commission to be set up by Government?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): President of India in his Address to the joint session of Parliament on 9.6.2014, *inter alia* mentioned that Government will appoint a Veterans Commission to address their grievances. The matter regarding setting up of the Commission is under consideration of the Government.

Privatisation of Air India

- *28. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CIVIL AVIATION be pleased to pleased to state:
 - (a) whether the Ministry has any plan to privatise Air India;
 - (b) if so, the details of the policy, procedure and time-frame; and
 - (c) if not, how the Ministry proposes to clear the financial liabilities of Air India?